NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.21/(MAH)/2015 CA No. 24/2017 & 25/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 28.02.2017

NAME OF THE PARTIES: Mr. Madhavlal Pittie

V/s.

M/s. Bachhraj & Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Mv. Ashish Kamat Pradeep. Mane	- Counsel ilb. Crawford Bayley Advocate ilb. & Co. for Crawford Bayley & Co. for Petimers.	Trivare
3	Serios Conselan Coursel Ms. Scena Phere Pos Ms. Vishedamalvinga	Cud Rochenton	
J _I ORDE TCP N	S. v. Mehta E <u>R</u> To.21/397-398/CLB/MB/M	Advocate for Resp Nos 1 to 4 2 6 MANIZO15 Ranchoddas &	Snells

- 1. The Learned Counsel of both the sides are present and informed that the Reply to both the Applications have been exchanged, however, the Rejoinder and other Affidavits are yet to be filed, seeking time. Time is granted, directed to tile on or before 20.03.2017.
- Next date of hearing adjourned to 29.03.2017. Duly communicated in both the sides.

M.K. SHRAWAT. MEMBER (JUDICIAL)

28th February, 2017.